

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP (IB) No.56/Chd/Hry/2017**

In the matter of:

Core Networks. ....Applicant.

Versus.

Pro Sportify Pvt.Ltd. .... Respondent.

Present: Mr.Manav Bajaj, Advocate for Mr.R.Bhargavan,  
Advocate for the petitioner.

It is stated that the arguing counsel is to come from  
Mumbai and on request, the matter is adjourned to 23.08.2017.



(Justice R.P.Nagrath)  
Member (Judicial)

August 17, 2017.

Ashwani